

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


IA 165 /2019 in C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2019**

Name of the Company: Vijay Shobhalal Shah & Ors
V/s.
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Original Petitioner	
2.	Ayun R. Sheth with Seelam Sheikh Kavina R. Panchal	Adv & solicitor Adv Adv	Original Resp.	} K.R. Panchal


ORDER

The parties are represented through their respective learned counsel and PCS.

In view of the order passed in C.P. No. 100/2018, the matter is adjourned.

List the matter on 06.06.2019


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 28th day of March, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL